

ITEM NO.50

COURT NO.12

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSPetition(s) for Special Leave to Appeal (C) No(s). 38136/2013[Arising out of impugned final judgment and order dated 08-10-2013
in WA No. 320/2013 passed by the Gauhati High Court]

DHIRAJ DAS & ORS.

Petitioner(s)

VERSUS

THE STATE OF ASSAM & ORS.

Respondent(s)

WITH

SLP(C) No. 10859/2014 (XIV)

SLP(C) No. 69/2014 (XIV)

SLP(C) No. 17366/2014 (XIV)

SLP(C) No. 17364/2014 (XIV)

SLP(C) No. 26879-26881/2014 (XIV)

Date : 18-11-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. K M Kalidharun, Adv.
Mr. Vikash Singh, AOR

For Respondent(s) Mr. Gurmeet Singh Makker, AOR

Mr. Shuvodeep Roy, AOR
Mr. Saurabh Tripathi, Adv.Mr. Abhijit Sengupta, AOR
Mr. Azim H.laskar, Adv.Mr. Amrish Kumar, AOR
Mr. Sanjay Kr.Visen, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 69/2014 and SLP(C) Nos. 26879-26881/2014

Learned counsel appearing for the petitioners states that the petitioners in these special leave petitions has already retired from service and hence, these petitions have rendered infructuous.

The said statement is taken on record.

Accordingly, these petitions are dismissed as having become infructuous.

SLP (C) No(s). 38136/2013, SLP(C) No. 10859/2014, SLP(C) No. 17366/2014 AND SLP(C) No.17364/2014

None is present for the petitioners, when the matters are called.

By way of last opportunity, list the matters next week.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)